


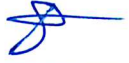
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.09.2018 AT 10.30
AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 360/2018 in CP(IB) No. 132/9/HDB/2018
NAME OF THE COMPANY	Avani Energy Solutions Pvt Ltd
NAME OF THE PETITIONER(S)	Philips Lighting India Ltd
NAME OF THE RESPONDENT(S)	Avani Energy Solutions Pvt Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
AVS Krishna Mohan	Resolution Professional	avskmohan@gmail.com 8008705290	
Mr. V. Sethu Madhava Rao in IA 266/18	Adv.	vmsrati@gmail.com	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned RP Mr.A.V.S.Krishna Mohan present for Petitioner.

Learned counsel Mr.V.Sethu Madhava Rao present for Applicant in IA 266/2018.

Confirmation of appointment of RP received from IBBI. Hence, Mr.A.V.S. Krishna Mohan appointed as RP in respect of Corporate Debtor.

RP is directed to issue notice to promoter Directors Mr.Brij Mohan Rathi and Mrs. Sangeetha Brij Mohan Rathi and file proof of service.

Mrs.B.Aparna filed vakalat for RP.

List the matter on 28.09.2018.


MEMBER JUDICIAL